

PUNJAB VIDHAN SABHA

BILL NO. 6-PLA-2025

THE PUNJAB APPROPRIATION (NO.1) BILL, 2025

A
BILL

to authorize the payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab, for the services and purposes during the financial year 2024-25.

BE it enacted by the Legislature of the State of Punjab in the Seventy-sixth Year of the Republic of India as follows:-

- Short title.* 1. This Act may be called the Punjab Appropriation (No.1) Act, 2025.
- Issue of ₹ 25332,43,45,000/- out of the Consolidated Fund of the State of Punjab for the financial year, 2024-25.* 2. From and out of the Consolidated Fund of the State of Punjab, there may be paid and applied sums, not exceeding those, specified in column 5 of the Schedule, appended to this Act, amounting, in the aggregate to a sum of **₹25332,43,45,000/-** (Twenty five thousand three hundred thirty two crore forty three lac and forty five thousand rupees only) towards defraying several charges, which will come in the course of payment during the financial year 2024-25 ending on the thirty-first day of March, 2025, in respect of the services and purposes, specified in column 2 of the said Schedule.
- Appropriation.* 3. The sums, authorized to be paid and applied from and out of the Consolidated Fund of the State of Punjab by this Act, shall be appropriated for the services and purposes, specified in the said Schedule, in relation to the financial year 2024-25.
- Overriding effect of the Act.* 4. Notwithstanding anything contained in any other Act for the time being in force, the provisions of this Act shall prevail.

SCHEDULE

Demand No.	Services and purposes		sums not exceeding		
			Grant made by the Legislative Assembly	Charged on the Consolidated Fund	Total
1	2		3	4	5
			Rs.	Rs.	Rs.
1	Agriculture	Revenue	6746703000	8797000	6755500000
		Capital	195802000	0	195802000
2	Animal Husbandry, Dairy Development and Fisheries	Revenue	26848000	222000	27070000
		Capital	4000	0	4000
3	Co-operation	Revenue	48631000	1463000	50094000
		Capital	316003000	0	316003000
4	Defence Services Welfare	Revenue	26420000	0	26420000
		Capital	0	0	0
5	Education	Revenue	122309000	5814000	128123000
		Capital	1118332000	0	1118332000
6	Elections	Revenue	575497000	50000	575547000
		Capital	35310000	0	35310000
7	Excise and Taxation	Revenue	0	0	0
		Capital	1000	0	1000
8	Finance	Revenue	3000	541628000	541631000
		Capital	2000	142500002000	142500004000
9	Food, Civil Supplies and Consumer Affairs	Revenue	4185966000	722000	4186688000
		Capital	0	0	0
10	General Administration	Revenue	54197000	6050000	60247000
		Capital	572179000	0	572179000
11	Health and Family Welfare	Revenue	775333000	891000	776224000
		Capital	1000	0	1000
12	Home Affairs	Revenue	1555197000	10294000	1565491000
		Capital	1368397000	0	1368397000
13	Industries & Commerce	Revenue	59027000	13800000	72827000
		Capital	795000000	0	795000000
14	Information and Public Relations	Revenue	2158594000	0	2158594000
		Capital	9639000	0	9639000
15	Water Resources	Revenue	9000	7846000	7855000
		Capital	11450186000	0	11450186000

16	Labour	Revenue	106374000	0	106374000
		Capital	0	0	0
17	Local Government	Revenue	8895694000	0	8895694000
		Capital	6686111000	0	6686111000
18	Personnel	Revenue	50360000	0	50360000
		Capital	0	0	0
19	Planning	Revenue	0	0	0
		Capital	1910000	0	1910000
20	Power	Revenue	40860250000	0	40860250000
		Capital	2000	0	2000
21	Public Works	Revenue	540092000	2500000	542592000
		Capital	3000	0	3000
22	Revenue, Rehabilitation and Disaster Management	Revenue	1643395000	7286000	1650681000
		Capital	36150000	0	36150000
23	Rural Development and Panchayats	Revenue	5565985000	968000	5566953000
		Capital	3865954000	0	3865954000
24	Science, Technology and Environment	Revenue	0	0	0
		Capital	6000000	0	6000000
25	Social Security, Women & Child Development	Revenue	3197935000	10000	3197945000
		Capital	3000	0	3000
26	State Legislature	Revenue	3757000	0	3757000
		Capital	13100000	0	13100000
27	Technical Education and Industrial Training	Revenue	221555000	28149000	249704000
		Capital	0	0	0
28	Tourism and Cultural Affairs	Revenue	0	0	0
		Capital	304530000	0	304530000
29	Transport	Revenue	0	0	0
		Capital	138310000	0	138310000
30	Vigilance	Revenue	1000	852000	853000
		Capital	15599000	0	15599000
31	Employment Generation, Skill Development and Training	Revenue	151656000	0	151656000
		Capital	0	0	0
32	Forestry and Wildlife	Revenue	31364000	12500000	43864000
		Capital	0	0	0

33	Governance Reforms	Revenue	0	0	0
		Capital	1710000	0	1710000
35	Housing and Urban Development	Revenue	2835000	0	2835000
		Capital	85200000	0	85200000
36	Jails	Revenue	289048000	2970000	292018000
		Capital	242236000	0	242236000
37	Law and Justice	Revenue	321881000	141328000	463209000
		Capital	9301000	32295000	41596000
38	Medical Education and Research	Revenue	0	645000	645000
		Capital	353182000	0	353182000
39	Printing and Stationery	Revenue	2000	9057000	9059000
		Capital	1000	0	1000
41	Water Supply and Sanitation	Revenue	218028000	0	218028000
		Capital	1450546000	0	1450546000
42	Welfare of Scheduled Castes, Scheduled Tribes, Other Backward Classes and Minorities	Revenue	2482555000	0	2482555000
		Capital	1000	0	1000
	Total	Revenue	80917501000	803842000	81721343000
		Capital	29070705000	142532297000	171603002000
Grand Total			109988206000	143336139000	253324345000

STATEMENT OF OBJECTS AND REASONS

The Bill is introduced in pursuance of Articles 204(1) and 205 of the Constitution of India to provide for the appropriation out of the Consolidated Fund of the State of Punjab of the sums required to meet Supplementary Grants made by the Legislative Assembly for expenditure for the financial year 2024-25.

HARPAL SINGH CHEEMA
FINANCE MINISTER, PUNJAB.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH:
THE 25TH MARCH, 2025

RAM LOK KHATANA,
SECRETARY.

N.B. – The above Bill published in the Punjab Government Gazette (Extraordinary), dated the 25th March, 2025 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).